

National Company Law Tribunal

Allahabad Bench

CP NO.80/241-244/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2017

NAME OF THE COMPANY: Classic Infrapromoters Pvt Ltd & Ors

SECTION OF THE COMPANIES ACT: u/s 241-244 of Companies Act, 1956

Sl. NO.	Name	Designation	Representation	Signature
1.	Vaishan Kaushtik	Advocate	Petitioner	Vaishan
2.	Parv Agarwal	Advocate	Respondent	Parv

CP NO. 80/241-244/ALD/2016: Classic Infrapromoters pvt. Ltd.

Parties are represented by their respective counsels. Mr. Parv Agarwal Advocate representing the respondents submits that they did not receive a copy of Supplementary Affidavit filed by petitioner. However, the Counsel for petitioner provides today a copy of such Affidavit to Respondents counsel across the board.

In view of the above, further two weeks' time is granted for filing a consequential reply in main CP and reply to the CA for seeking interim relief. Meanwhile ^{in order to} provide substantial justice the respondent company is directed to maintain status quo ^{as of today} in respect of immovable properties and not to create any third party interest there upon until further order.

It is also alleged by the petitioner that the respondent company has shifted its plant and machinery to some other place on which police inquiry is going on. As the police inquiry is going, we don't express any opinion on Merits.

Both the parties are directed to maintain status quo.

List the matter on 27, Feb, 2017.


MR. H.P. CHATURVEDI, JDL. Member

Dated: 08.02.2017